

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 17/82-ALC4/2012 **MEETING DATE** : 23.08.2012

The Meeting No. 17/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 23.08.2012 under the Chairmanship of Addl DGFT, Shri Mukesh Bhatnagar, in Room No.12, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri R.C. Meena, Dy. Director General of Foreign Trade

1	Case No.:19/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00264/AM13/	RLA File :03/95/040/00963/AM12/	Lic.No/Date:0310690704 13.04.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

2	Case No.:2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056 01.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of DC(MSME).			

3	Case No.:3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of DC(MSME).			

4	Case No.:13/14/82-ALC4/2012	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00390/AM13/	RLA File :03/94/040/00068/AM13/	Lic.No/Date:0310693154 02.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

5	Case No.:14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

6	Case No.:6/9/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00251/AM13/	RLA File :31/83/040/00018/AM13/	Lic.No/Date:3110054170 10.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

7	Case No.:21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:20.09.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 20.9.2012			

8	Case No.:10/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM13/	RLA File :03/95/040/00094/AM13/	Lic.No/Date:0310694706 15.05.2012	Defer Date:20.09.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 20.9.2012			

9	Case No.:11/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00256/AM13/	RLA File :03/95/040/00093/AM13/	Lic.No/Date:0310694735 15.05.2012	Defer Date:20.09.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 20.9.2012			

10	Case No.:12/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00389/AM13/	RLA File :03/94/040/00103/AM13/	Lic.No/Date:0310694809 16.05.2012	Defer Date:20.09.2012

Decision : The case was deferred for 20.9.2012 for comments of Department of Pharmaceuticals.

11	Case No.:15/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00260/AM13/	RLA File :03/95/040/00089/AM13/	Lic.No/Date:0310694925 16.05.2012	Defer Date:23.08.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 20.9.2012			

12	Case No.:16/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM13/	RLA File :03/95/040/00090/AM13/	Lic.No/Date:0310694936 16.05.2012	Defer Date:20.09.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 20.9.2012			

13	Case No.:48/14/82-ALC4/2012		Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Approved
	HQ File :01/82/050/00425/AM13/		RLA File :03/94/040/00091/AM13/	Lic.No/Date:0310694978 16.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2010-Ch. II dated 6.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Anethol	1 kg	1	Anisine Oil/Star Anise Oil	1.220 kg
RA may take appropriate action as per the decision of Norms Committee.					

14	Case No.:35/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00412/AM13/	RLA File :03/94/040/00801/AM12/	Lic.No/Date:0310695056 17.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

15	Case No.:29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:20.09.2012

		18.05.2012		Date:20.09.2012
Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.				

16	Case No.: 30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

17	Case No.: 31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

18	Case No.: 32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

19	Case No.: 33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

20	Case No.: 5/14/82-ALC4/2012	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Approved
	HQ File :01/82/050/00382/AM13/	RLA File :03/95/040/00105/AM13/	Lic.No/Date:0310695332 18.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/13/2012/Ch. II dated 23.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetra Ammonium EDTA 49.5% Solution (Active EDTA content 40% min W/W)	1 kg	1	EDTA Acid	0.444 kg

RA may take appropriate action as per the decision of Norms Committee.

21	Case No.:18/9/82-ALC4/2012	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00263/AM13/	RLA File :03/94/040/00111/AM13/	Lic.No/Date:0310695465 21.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Pharmaceuticals.			

22	Case No.:27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

23	Case No.:28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

24	Case No.:36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

25	Case No.:21/9/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00266/AM13/	RLA File :31/83/040/00026/AM13/	Lic.No/Date:3110054379 22.05.2012	Defer Date:20.09.2012
	Decision : The case was deferred for 20.9.2012 for comments of Department of Chemicals and Pharmaceuticals.			

26	Case No.:54/14/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Approved
	HQ File :01/82/050/00431/AM13/	RLA File :03/94/040/00066/AM13/	Lic.No/Date:0310695643 22.05.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 13.8.2012, it was decided to ratify norms under Para 4.7 of HPP v.1 as per details given below or as applied by the firm, whichever is less:			

dated 15.8.2012, it was decided to ratify norms under Para 4.7 of HBR VI as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EDTA Tetra Ammonium – Liquid Assay min. 40%	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.341 kg

RA may take appropriate action as per the decision of Norms Committee.

27	Case No.:8/14/82-ALC4/2012	Party Name:MICRO INKS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00385/AM13/	RLA File :03/95/040/00136/AM13/	Lic.No/Date:0310695836 23.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Petrochemicals.			

28	Case No.:55/14/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00432/AM13/	RLA File :03/94/040/00094/AM13/	Lic.No/Date:0310696080 24.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

29	Case No.:10/14/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00387/AM13/	RLA File :05/24/040/00062/AM13/	Lic.No/Date:0510325995 25.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

30	Case No.:38/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00415/AM13/	RLA File :03/94/040/00026/AM13/	Lic.No/Date:0310696238 25.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

31	Case No.:37/14/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00414/AM13/	RLA File :03/94/040/00143/AM13/	Lic.No/Date:0310696330 28.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

32	Case No.:9/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00386/AM13/	RLA File :05/24/040/00063/AM13/	Lic.No/Date:0510326034 28.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

33	Case No.:44/14/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00421/AM13/	RLA File :03/95/040/00091/AM13/	Lic.No/Date:0310696608 29.05.2012	Defer Date: 20.9.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

34	Case No.:24/14/82-ALC4/2012	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00401/AM13/	RLA File :52/24/040/00008/AM13/	Lic.No/Date:5210038504 30.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

35	Case No.:51/14/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00428/AM13/	RLA File :03/94/040/01186/AM12/	Lic.No/Date:0310696799 30.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

36	Case No.:52/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00429/AM13/	RLA File :03/94/040/00157/AM13/	Lic.No/Date:0310696798 30.05.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

37	Case No.:46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

	Case No.:19/14/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
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38			23.08.2012	Deferred
	HQ File :01/82/050/00396/AM13/	RLA File :09/24/040/00101/AM13/	Lic.No/Date:0910052939 08.06.2012	Defer Date: 20.9.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

39	Case No.: 53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

40	Case No.: 18/14/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00395/AM13/	RLA File :09/24/040/00088/AM13/	Lic.No/Date:0910052978 12.06.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

41	Case No.: 2/12/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Approved
	HQ File :01/82/050/00332/AM13/	RLA File :31/83/040/00050/AM13/	Lic.No/Date:3110054679 14.06.2012	Defer Date:
	Decision : In line with the SION A 2557, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
	Santreat MZ 3080 Benzalkonium Chloride 80%	1 kg	1	Dimethyl Lauryl Amine 0.513 kg
RA may take appropriate action as per the decision of Norms Committee.				

42	Case No.: 50/14/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00427/AM13/	RLA File :03/94/040/00187/AM13/	Lic.No/Date:0310698861 15.06.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

43	Case No.: 3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717	Defer

43	HQ File :01/82/050/00555/AM13/	RLA File :31/83/040/0005 //AM13/	Lic.No/Date:3110054 / 1 / 18.06.2012	Defer Date:20.09.2012
Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.				

44	Case No.:45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:20.09.2012
Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.				

45	Case No.:39/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Approved
	HQ File :01/82/050/00416/AM13/	RLA File :03/94/040/00225/AM13/	Lic.No/Date:0310699167 19.06.2012	Defer Date:
Decision : As per the discussions with the technical members of the Committee, it was decided to ratify norms under Para 4.7 of HBP v1 @ 5% wastage or as applied by the firm, whichever is less. RA may take appropriate action as per the decision of Norms Committee.				

46	Case No.:40/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00417/AM13/	RLA File :03/94/040/00224/AM13/	Lic.No/Date:0310699235 20.06.2012	Defer Date:20.09.2012
Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.				

47	Case No.:22/14/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00399/AM13/	RLA File :31/83/040/00070/AM13/	Lic.No/Date:3110054967 13.07.2012	Defer Date: 20.9.2012
Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.				

48	Case No.:23/14/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:17/82-ALC4/2012 23.08.2012	Status:Case Deferred
	HQ File :01/82/050/00400/AM13/	RLA File :31/83/040/00061/AM13/	Lic.No/Date:3110054974 13.07.2012	Defer Date:20.09.2012
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their note dated 13.8.2012, it was decided to call from the firm the following technical details: - Details of manufacturing process with chemical equation, molecular formula, molecular weight and yield. - Chartered Accountant certificate about production and consumption for the last three years.				

- Detailed calculation of arriving at the norms.
- ALC norms received in the past

Accordingly, the case was deferred for 20.9.2012.

49	Case No.: 57/14/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00434/AM13/	RLA File :31/83/040/00075/AM13/	Lic.No/Date:3110055038 19.07.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Chemicals and Petrochemicals.			

50	Case No.: 58/14/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 17/82-ALC4/2012 23.08.2012	Status: Case Deferred
	HQ File :01/82/050/00435/AM13/	RLA File :31/83/040/00073/AM13/	Lic.No/Date:3110055046 19.07.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 20.9.2012 for comments of Department of Pharmaceuticals.			

Date:27.08.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer